

ITEM NO.45

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 39188/2023

(Arising out of impugned final judgment and order dated 23-05-2019 in A482 No. 20514/2019 passed by the High Court of Judicature at Allahabad)

SHIVKUMAR NISHAD

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(and IA No.198424/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.198423/2023-EXEMPTION FROM FILING O.T., IA No. 198427/2023 - CONDONATION OF DELAY IN FILING and IA No. 242696/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Shashank Singh, AOR
Mr. Akash Alex, Adv.
Mr. Santosh Kumar Shukla, Adv.
Mr. Rajan Kumar, Adv.
Ms. Savita Devi, Adv.
Mr. Ujjaval Kumar, Adv.

For Respondent(s)

Mr. Garvesh Kabra, AOR
Mr. Rakesh Gosain, Adv.
Mr. Pooja Kabra, Adv.
Mr. Ahmer Shaikh, Adv.
Mr. Avanish Deshpande, Adv.

Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Sneha Chandna, Adv.
Mr. Varun Singh, Adv.
Mr. Jai Inder Sharma, Adv.
Ms. Ranjana Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We request the High Court to decide the application under

Section 482 of the Code of Criminal Procedure, 1973 bearing no. 20514/2019 as expeditiously as possible and preferably, within two months from the date a copy of this order is received.

Re-list after four months.

Interim order dated 06.10.2023 shall continue to operate till the next date of hearing.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR